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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1502/1995.

Date of decision: 6th May, 1998.

Between:

Kum. R.S.S.L.Narayananamma. Applicant.

And

1. The Union of India represented by its Secretary to Government, Ministry of Information and Broadcasting, Central Secretariat, New Delhi.
2. The Director General, All India Radio, Ministry of Information & Broadcasting, Government of India, New Delhi
3. The Station Director, All India Radio, Visakhapatnam. Respondents.

Counsel for the applicant: Sri N.Rama Mohana Rao.

Counsel for the respondents: Sri V.Rajeswara Rao.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri B.S.Jai Parameshwar, Member (J))

Heard Sri N.Rama Mohana Rao, the learned counsel for the applicant and Sri V.Rajeswara Rao, the learned counsel for the respondents.

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The applicant was subjected to test and interview and was selected for the post of Announcer in 1983 on casual basis. She submits that she was imparted training as Announcer from 9.9.1983 to 17.9.1983. She submits that her name was placed on the panel of casual announcers and that she would be given suitable opportunity as and when vacancy arises in the A.I.R. She submits that whenever she was engaged she was paid Rs.100/- per day and she was being employed for six days in a month as Announcer for discharging transmission duties. The applicant submits that she became fully eligible for regular post of Junior Announcer in Telugu in the Radio Station.

The applicant has filed this O.A. praying for a direction to the respondents herein to frame and formulate a Scheme for regularising the services of the applicant as Junior Announcer (Telugu)Grade IV as was done in the case of casual employees of Doordarshan, and to direct the respondents to regularise the services of the applicant as Junior Announcer (Telugu)Grade IV without subjecting her to any process of selection.

The applicant relied upon the decision of this Tribunal in O.A.No.809/89 dated 23.4.1993.

The respondents have filed their counter stating that the Scheme evolved by Doordarshan on the basis of the directions given by the Principal Bench is not applicable to the Casual Announcers. They have also given the particulars of engagement of the applicant at page 5 of the O.A.

The averments made and the reliefs claimed in this O.A., are similar to the averments and the reliefs claimed in O.A.968/95 (Smt. A.JAYALAXMI vs. UNION OF INDIA AND OTHERS) decided on 3-7-1997. The observations made in O.A.968/95 in para 12 of the Order are applicable to this case, ^{and are} extracted hereunder:

"Before we part with the case, we feel it proper to record our view that the scheme formulated for the regularisation of services of Casual Production Assistants/General Assistants in AIR is in need of improvement as it is apparently found inadequate on atleast two counts. Firstly, it introduces a discriminatory differentiation between those casual artists who are engaged as Production/General Assistants and those who are likewise engaged as Announcers/Comperess. Even according to the learned Senior Standing Counsel (Central) all these are casual artists, though they are so engaged for different tasks. It is at the same time also admitted that even the announcers/Comperes engaged on casual 'assignment' basis are required on occasion to perform the duties of casual Production Assistants, though such duties may not extend beyond a few days. This kind of invidious distinction may not be wholly unavoidable. Secondly, restricting the scope and applicability of the scheme to Production/General Assistants - on the ground solely that the Principal Bench had issued certain directions with regard only to the regularisation etc. of these two categories of casual artists - does not appear to be quite fair or correct. While formulating the scheme, the authorities should have attempted a comprehensive solution to the problem affecting similarly - situated artists other than the two categories to which the scheme came to be restricted. There appears to be a crying need

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for doing this and the authorities would be well advised to examine if the scope and applicability of the Scheme to those other categories who are apparently deserving of such consideration. This would eliminate the charge of discriminatory and preferential treatment among similarly-circumstanced categories of workers that may have inadvertently arisen in the scheme as it exists at present."

The respondent-Authorities ~~are~~ shall consider the ob-
in O.A.968/95
servations made/and take suitable action.

With the above directions, the O.A., is disposed of. There will be no order as to costs.

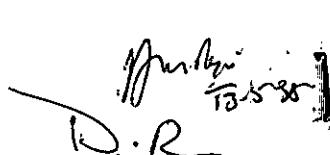

B.S.JAI PARAMESHWAR,
Member (J)

61618


R.RANGARAJAN,
Member (A)

Date: 6-5-1998.

Dictated in open Court.


D.R.

CA.1502/95

Copy to:-

1. The Secretary to Government, Ministry of Information and Broadcasting, Central Secretariat, New Delhi.
2. The Director General, All India Radio, Ministry of Information & Broadcasting, Government of India, New Delhi.
3. The Station Director, All India Radio, Visakhapatnam.
4. One copy to Mr. N. Rama Mohana Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V. Rajeswara Rao, CAT., Hyd.
6. One copy to BSJP M(J), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate copy.

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II COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :
M (J)

DATED : 6/5/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A.NO.

1502/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

